

THE HIGH COURT OF MEGHALAYA
SHILLONG

Dated, Shillong 23rd March, 2020.

NOTIFICATION

No. HCM.II/430/pt/Estt/2013/111_____ : In exercise of the powers conferred by sub-clause (15) of sub-rule (C) of Rule 7 of the Rules of High Court of Meghalaya (Part I), 2013, the High Court of Meghalaya, in terms of the resolution adopted in the Full Court Meeting dated 13.03.2020, is pleased to amend the Rules of High Court of Meghalaya (Part I), 2013 as under:

Short title and Commencement:

(1) These Rules may be called the
***“Rules of High Court of
Meghalaya (Part I), 2013
(Amendment) Rules, 2020.”***

(2) They shall come into force with immediate effect.

Insertion of Rule-33A

After Rule 33 in Chapter IV (General Rules for Applications and Affidavits), thereof, the following shall be inserted:

“33A. Every affidavit should have a verification at its foot specifically indicating with reference to its various paragraphs as to which of them is based on (i) personal Knowledge; (ii) information derived from record and (iii) legal advice of the counsel”.

By order,


REGISTRAR GENERAL

Memo No. HCM.II/430/pt/Estt/2013/111-A

Dated, Shillong the ^{23rd} March, 2020

Copy for information to: -

1. The Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
2. The P. S. to Hon'ble Mr. Justice R. V. More, High Court of Meghalaya, Shillong.
3. The P. S. to Hon'ble Mr. Justice H. S. Thangkhiew, High Court of Meghalaya, Shillong.
4. The P.S. to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong.
5. The P. S. to Advocate General/ Addl. Advocate General, Meghalaya, Shillong.
6. The Asst. Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong.
7. The President/ Secretary, High Court Bar Association, Shillong.
8. The Joint Registrar (Judl.), High Court of Meghalaya, Shillong.
9. The Director, Printing and Stationery, Meghalaya with a request to publish this notification in Extraordinary Gazette.
10. The Chief Librarian, High Court of Meghalaya, Shillong.
- ✓ 11. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website under the head "Rules and Regulations" as "Rules of High Court of Meghalaya (Part I), 2013 (Amendment) Rules, 2020"
12. Office File.
13. Order File.

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25/3/20


REGISTRAR GENERAL